



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 16<sup>th</sup> October, 2019

- SRO;- 586 Whereas, on 13-11-2017 P/S Shopian received a DD extract from PP Keegam to the effect that specific information was received that terrorists namely; 1. Asif Ashraf Malik @ Sahba S/o Mohd Ashraf Malik R/o Krawoora. 2. Amir Yousf Mir S/o Mohd Yousf Mir R/o Check Cholina 3. Firdous Rashid Lone S/o Ab. Rashid Lone R/o Ganowpora Shopian. 4. Atimad Fayaz S/o Fayaz Ahmad Malik R/o Amshiora Shopian, wrongly restrained one Gulzar Ahmad Mir (Panch) S/o Mohd Aushir Mir R/o Wathoo Shopian at Wathoo and beat him ruthlessly to create panic among the general public, besides threatened him of dire consequences etc; and
2. Whereas, a case FIR No. 289/2017 U/S, 323,341,506 RPC, 16 ULA (P) Act was registered in P/S Shopian and investigation set into motion; and
  3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely; 1. Asif Ashraf Malik @ Sahba S/o Mohd Ashraf Malik R/o Krawoora. 2. Amir Yousf Mir S/o Mohd Yousf Mir R/o Check Cholina 3. Firdous Rashid Lone S/o Ab. Rashid Lone R/o Ganowpora Shopian. 4. Atimad Fayaz S/o Fayaz Ahmad Malik R/o Amshiora Shopian under Sections 506, 323 RPC, 7/25 A. Act and 16 of the Unlawful Activities (Prevention) Act 1967. Pertinent to mention that two accused persons figuring at S. No. 03 and 04 have been eliminated by the security forces in two different anti militancy operations; and
  4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Asif Ashraf Malik @ Sahba S/o Mohammad Ashraf Malik R/o Krawoora Shopian, and Amir Yousf Mir S/o Mohd Yousf Mir R/o Check Cholina for the commission of offences punishable u/s 16 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 289/2017 of Police Station Shopian.

By order of Government of Jammu and Kashmir.

Sd/-

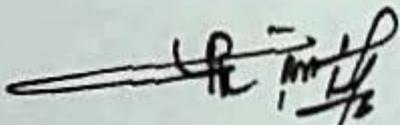
Principal Secretary to the Government  
Home Department

Dated: 16.10.2019

No. Home/Pros/128/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-62/S/2019/50387-89 dated 20/08/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department